ORDER & copy of the Petition in Original Application No. 1081/2024

न्यायिक अनुभाग Judicial Section <judicial-ngt@gov.in>
Mon, 25 Nov 2024 12:28:05 PM +0530 •
To "Sh. RAJA CHATTERJEE Registrar" <registrarngt-kolkata@gov.in>, "National Green Tribunal, Eastern Zone Bench, Kolkata" <ngtjudicial-kolkata@gov.in>

Respected Sir/Madam,

I am directed to forward a copy of the **Order dated 08/11/2024 passed in Original Application No. 1081/2024 Pinki Kumari Applicant(s) Versus State of Bihar Respondent(s).** for your kind perusal & necessary action.
It is also intimated have that, henceforth no pleadings/ report/ documents etc in pending case will be accepted except through E-filing module of NGT.
Pleadings/ report/ documents, etc. filed through E-mail will not be taken on record, unless otherwise directed.

भवदीय / Regards
परामर्शदाता (न्यायिक) / Consultant (Judicial)
राष्ट्रीय हरित अधिकरण / National Green Tribunal
प्रधान न्यायपीठ / Principal Bench
नई दिल्ली / New Delhi - 110001

2 Attachment(s) • Download as Zip • Add To ›

OA NO 1081 of 2024 in LP 1... .pdf
265.2 KB •

Pinki Kumari.pdf
305.6 KB •

पिंकी कुमारी
मुख्य पार्षद
नगर परिषद्, नवादा

आवास
मालगोदाम रोड, नवादा (बिहार)
पिन - 805110
दूरभाष (R) :- 212660
मोबाईल :- 9431227027

176/LP/2024
24/01/24

पत्रांक :- 06

दिनांक :- 16.01.24

EZB
II Waste
Screening

सेवा में,

माननीय अध्यक्ष महोदय,

राष्ट्रीय हरित अधिकरण (N.G.T) नई दिल्ली।

विषय:– नगर परिषद् नवादा के सफाई एजेन्सी पाथ्या एवं ज्वांयट मेन्चर समाधान सेवा समिति द्वारा खुरी नदी का स्तीत्त्व खत्म करने के सम्बध में।

महाशय,

उपर्युक्त विषय के आलोक में आग्रहपूर्वक निवेदन है कि नगर परिषद् नवादा के मध्य भाग से खुरी नदी गुजरी है। नगर परिषद् नवादा की जनसंख्या करीब दो (2लाख) है। नगर परिषद् क्षेत्र का कचरा प्रबंधन के लिए स्थल चयनित है। जहाँ गिला कचरा एवं सुखा कचरा को अलग कर जैविक खाद बनाने की व्यवस्था नगर परिषद् के ऐजेंसी के द्वारा अलग कर जैविक खाद बनाने की व्यवस्था की गयी है। परन्तु सफाई ऐजेंसी एवं कार्यपालक पदाधिकारी श्री जोत प्रकाश के मिली भगत से शहर का सारा कचरा खुरी नदी में फेंका जा रहा है। खुरी नदी का 50% स्तीत्त्व मीट चुका है। कचरे के दुर्गन्धयुक्त हवा से शहरवासी के स्वास्थ पर बहुत बुरा प्रभाव पड़ रहा है। दुर्गन्धयुक्त हवा से खतरनाक रोगों का शिकार शहरवासी हो रहे है। शुभ लाभ के चक्कर में कार्यपालक पदाधिकारी श्री जोत प्रकाश खुरी नदी के स्वीत्त्व को क्षति पहुँचाने में लगे हुए है। कचरा फेंकने से पर्यावरण असंतुलित हो रहा है।

मैं कई बार मौखीक एवं लिखित रूप से सफाई ऐजेंसी एवं कार्यपालक पदाधिकारी को चयनित स्थल पर कचरा का निस्तारण करने का आदेश दीया हूँ। परन्तु कार्यपालक पदाधिकारी श्री जोत प्रकाश एवं सफाई ऐजेसी आदेश का अवेलना करते आ रहे है कार्यपालक पदाधिकरी के भ्रष्ट आचरण के चलते पर्यावरण को अत्याधिक क्षति पहुँच रहा है। शहरवासी दुर्गन्धयुक्त हवा लेने के लिए विवश है।

अतः श्रीमान् से आग्रहपूर्वक निवेदन है कि मेरी उपस्थिति में स्थलीय जाँच कराकर पर्यावरण संरक्षित करते हुए खुरी नदी में फेके गये कचरा को उठावाकर चयनित स्थल पर भेजवाने का आदेश निर्गत किया जाए एवं कार्यपालक पदाधिकारी एवं सफाई ऐजेसी पर विधि सम्मत कारवाई करने की कृपा की जाय। जनहित कार्य के लिए सदा आपकी आभारी रहूँगी।

भवदीय पिंकी कुमारी
16-01-24

459/NLP
24/01/24

Item No.03 Court No. 2

BEFORE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Original Application No. 1081/2024

Pinki Kumari Applicant(s)

Versus

State of Bihar Respondent(s)

Date of hearing: 08.11.2024

CORAM: **HON'BLE MR. JUSTICE SUDHIR AGARWAL JUDICIAL MEMBER**
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER

Applicants: None

ORDER

1. Pinki Kumari Mukhaye, Nagar Parishad, Newada State of Bihar has sent a letter petition dated 16.01.2024 complaining about unscientific handling and disposal of solid waste by Nagar Parishad, Nawada as a result whereof the same is being discharged/dumped in river Khuri and this letter petition has been registered as Original Application under Sections 14 and 15 of National Green Tribunal Act, 2010 (hereinafter referred to as '**NGT Act, 2010**') in exercise of *suo-moto* jurisdiction in view of law laid down by Supreme Court in ***Municipal Corporation of Greater Mumbai Versus Ankita Sinha and Others, (2022) 13 SCC 401***.

2. Complainant has said that for management of solid waste, its dumping site is already allotted but agencies responsible for handling, management and disposal of solid waste are illegally dumping solid waste in River Khuri as a result whereof it is affecting and damaging said river besides emitting foul smell causing health hazards to local people.

3. In our view, complaint made in this letter can effectively be addressed at first the instance, by District Authorities and Statutory Regulator and if they find any violation of environmental laws and particularly compliance and observance of Solid Waste Management Rules, 2016, appropriate remedial action will be taken by them.

4. We accordingly, constitute a Joint Committee comprising District Magistrate, Newada and Bihar State Pollution Control Board.

5. District Magistrate, Newada shall be the Nodal Authority for co-ordination and compliance of this order.

6. Above Committee shall collect relevant information and if finds any violation of Solid Waste Management Rules, 2016 with regard to handling, management and disposal of solid waste in Nagar Parishad, Nawada appropriate prohibitive, preventive and punitive, besides remedial, action shall be taken against violator(s) in accordance with law within two month and a compliance report shall be submitted with Registrar, Eastern Zone Bench at Kolkata. If any further order is required, Registrar shall place the matter before appropriate Bench.

7. With the above directions, this Original Application is disposed of.

Sudhir Agarwal, JM

Dr. Afroz Ahmad, EM

November 08, 2024
Original Application No. 1081/2024
M